

THE FIRST SCHEDULE

[See section 1(2)]

AREAS TO WHICH THE ACT EXTENDS

A. *The State of Delhi*—

1. The Municipality of Delhi;
2. The Municipality of New Delhi;
3. The Cantonment of Delhi;
4. The Notified Area of the Civil Station, Delhi;
5. The Municipality of Shahdara;
6. The Notified Area, Red Fort;
7. The West Notified Area, Delhi.

B. *The State of Ajmer*—

1. The Municipality of Ajmer and all land within one mile of the limits of that Municipality;
2. The Municipality of Beawar and all land within one mile of the limits of that Municipality;
3. The Cantonment of Nasirabad and all land within one mile of the limits of that Cantonment.